

Affairs, Ministry of Finance have forwarded a report of the World Bank's Institutional Integrity unit alleging that some companies executing World Bank funded projects under Lucknow-Muzaffarpur National Highway project (LMNHP), Grand Trunk Road Improvement Project (GTRIP) and Third National Highways Project (TNHP) have committed sanctionable practices.

- (b) No, Sir.
- (c) Does not arise.

**Annual Accrual and BOS ratio for sanction of projects**

3020. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) on what principle, guidelines or criteria the Annual Accrual and BOS ratio is fixed for sanction of projects under the Central Road Fund;
- (b) the number of proposals received from State Government of Odisha for the year 2011-12 under CRF and number of projects sanctioned out of those during the year; and
- (c) the principles, guidelines or criteria under which each such project was not sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) The accrual of funds annually earmarked for the development of State Roads (other than Rural Roads) from the levy of cess or an additional duty of excise and customs on petrol and high speed diesel (HSD) as per the provisions of the Central Road Fund (CRF) Act, 2000 as amended by the Finance Act, 2005 are distributed to the States on the basis of 30% weightage to fuel consumption and 70% weightage to the geographical area of the States.

As per the CRF (State Roads) Rules, 2007, the total cost of the projects under CRF schemes to be approved is limited to the bank of sanctions which shall not normally exceed, at any point of time, two times the annual accrual for the year in which the schemes are sanctioned in respect of any State. Available unspent balance, if any, is also taken into account while deciding the maximum ceiling of total cost of works for approval in a financial year.

(b) and (c) During the year 2011-12, a list of 11 proposals amounting to Rs. 220 crore only was received from the State Government of Odisha under CRF scheme; however, proposals were not complying with the stipulated requirements as per the provisions of the CRF (State Roads) Rules, 2007. None of these proposals

could be sanctioned during 2011-12 for the State of Odisha due to non-availability of sanction ceiling for the State.

**Construction of NHs in Maharashtra**

3021. SHRI AVINASH PANDE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the amount of funds that were sanctioned and released for the construction of National Highways included in 2011-12 Annual Plan for the State of Maharashtra;

(b) whether there were any reasons for undue difference in the amount sanctioned and released as mentioned in (a) ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) Funds amounting to Rs. 276.60 crores were sanctioned and released during 2011-12 for development of National Highways in Maharashtra.

(b) No, Sir.

(c) Does not arise.

**Declaration of roads in Karnataka as National Highways**

3022. DR. VIJAY MALLYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a proposal to declare 16 roads in Karnataka as National Highways was submitted to the Central Government in June, 2009

(b) whether this proposal has received consideration of the Ministry;

(c) if so, the current stage of consideration of this proposal; and

(d) by when the proposal will be approved?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) to (d) The State Government of Karnataka during the last five years, has submitted from time to time 35 proposals having a total length of 8020 km. to the Ministry of Road Transport and Highways till date, for declaration of State Highways into National Highways. Expansion of National Highway network is a continuous process and declaration of new National Highway